

The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2022.

(Bill No. 34 of 2022)

**A
BILL**

Further to amend the Goa Tourist Places (Protection and Maintenance) Act, 2001 (Goa Act 56 of 2001).

BE it enacted by the Legislative Assembly of Goa in the Seventy third Year of the Republic of India as follows:-

(1) Short title and commencement – (1) This Act may be called the Goa Tourist Places (Protection and Maintenance) (Amendment) Act, 2022.

(2) It shall come into force at once.

(3) Substitution of section 10 : – For section 10 of the Goa Tourist Places (protection and maintenance) Act, 2001 (Goa Act, 56 of 2001), the following section shall be substituted, namely:-

“10. Offences and penalties:- Whoever contravenes any of the provisions of this Act or fails to comply with any order or direction given under this Act or obstructs any person acting under the order or direction of the Competent Authority from exercising his powers and performing his functions under this Act, shall be punishable with fine not less than Rs. 5000/- but which may extend to Rs. 50000/- ”.

Statement of objects and Reasons:

This Bill seeks to substitute section 10 of the Goa Tourist Places (Protection and Maintenance Act, 2001)(Goa Act 56 of 2001) so as to decriminalize the provisions of imprisonment as contained in said section 10 of the said Act.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in the Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Assembly Hall

(Rohan Khaunte)

Prorvorim-Goa

Minister for Tourism

...July 2022

Assembly Hall,

(Smt. Namrata Ulman)

Porvorim- Goa

Secretary to the

...July 2022

Legislative Assembly of Goa.